

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.1093 of 2002

Tuesday, this the 25th day of March, 2003

Hon'ble Maj. Gen. K.K.Srivastava, A.M.
Hon'ble Mr. A.K.Bhatnagar, J.M.

1. Vinod Kumar Tewari,
S/o Shri Tribhuwan Dutt Tewari
R/o Line Par Kundanpur
Moradabad.
2. Kripacharya Pandey,
s/o Shri Sita Ram Pandey,
R/o Line Par Majhola Moradabad.
3. Dinesh Kumar,
s/o Shri Tribhuwan Dutt Tewari
r/o Line Par Kundanpur, Moradabad.

....Applicants

(By Advocate : Shri J.K.N. Mishra)

VERSUS

1. Union of India through Chief General Manager
Telecommunication. (West) Bharat Sanchar Nigam
Limited Dehradun.
2. General Manager Telecommunication Bharat
Sanchar Nigam Ltd. Moradabad.
3. Mandiya Abhiyanta Prasasanik Office
Mandliya Prasasanik Doorsanchar Jila
Chandra Nagar, Moradabad.

....Respondents.

(By Advocate : Shri P.Krishna)

ORDER (ORAL)

By Hon'ble Maj. Gen. K.K.Srivastava, A.M. :

This OA has been filed under Section 19 of the

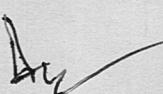


Contd....2.

A.T. Act, 1985 applicants have prayed for relief against department of Telecommunication, which has been converted into a Corporation known as Bharat Sanchar Nigam Ltd. (BSNL). In respect of this newly created Corporation, Central Govt. has not issued any notification under Section 14(2) of A.T. Act, 1985 conferring jurisdiction on this Tribunal to hear the disputes against Bharat Sanchar Nigam Ltd.

2. In the circumstances, this OA is not legally maintainable. The legal position in this regard has been settled by judgement of Division Bench of Delhi High Court in case C.W.P. No.2027/01 decided on 24.8.2001 and Bombay High Court in case reported in B.S.N.L. Vs. A.R.Patil and Ors. 2002(3) ATJ Page I.

The OA is accordingly dismissed as not maintainable.
No costs.


Member-J


Member-A

RKM/